Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur 302017
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP/S/Leg-50/ Date:

To,

The Register General
National Green Tribunal
Centeral Zonal Bench,
Bhopal-462011 (M.P.)

Sub:- Factual cum status report in O.A. No.390/2024 (CZ) in the matter of suo-moto cognizance on the basis of news item titled " 6 Killed 1 Injured in Chemical Factory Fire Near Jaipur appearing in News 18 dated 23.03.2024.

Ref:- Hon'ble NGT order dated 24.04.2024.

Sir,

With reference to above, please find enclosed herewith Factual cum status report in O.A. No.390/2024 (CZ) in the matter of suo-moto cognizance on the basis of news item titled " 6 Killed 1 Injured in Chemical Factory Fire Near Jaipur appearing in News 18 dated 23.03.2024. Submitted for kind consideration please.

Yours Sincerely,

(Neeraj Sharma)
Nodal Officer

क्षेत्रिय अधिकारी
.ज.राज्य प्रदूषण नियंत्रण म
क्षेत्रिय कार्यालय जयपुर (द

Encl:- As above

Factual cum status report in the matter of NGT Principal Banch, New Delhi O.A. No. 390/2024

1. That this Hon'ble Tribunal by order dated 24.04.2024 has taken suo-moto cognizance on the basis of news article dated 23.03.2024 published in News 18 and observed in para 1 and of 2 of the order dated 24.04.2024 as under;-

"1. This original application is registered suo moto on the basis of the news item titled "6 Killed 1 injured in Chemical Factory Fire near Jaipur" appearing in News 18 dated 23.03.2024.

2. New items relates to a fire break out in a chemical factory near Jaipur, Rajasthan that resulted in death of six people and injury to one. As per the news item, fire started late in the evening after the explosion in a boiler of the factory in the District Bassi area. News item does not disclose any steps taken by the authorities for payment of compensation to family members of the deceased persons or to the injured."

2. That in reference to the news article and observation made by this Hon'ble Tribunal on the basis of above mentioned news article. It is pertinent to mention here that as per the news article the cause of accident was 'explosion in boiler of the factory'.

Accidental site was visited on 08.05.2024 and found that there was a shed at accidental area in the

क्षेत्रीय अधिकारी
राज्य प्रदूषण नियंत्रण मण्
क्षेत्रीय कार्यालय जयपुर (दक्षि

factory premises which was used as storage and packaging of the materials, no Plant & Machineries was observed in that shed and no evidence found regarding establishment of Boiler. Factory owner also informed that they have no boiler at the accidental site; the cause of accident was due to short circuit in the packaging area and then firing in the plastic packaging materials stored in the shed.

3. The Hon'ble Tribunal has also raised query with respect to steps taken by the authorities for payment of compensation to family members of the deceased persons or to the injured. In this regard, it is submitted that the factory owner has paid compensation to the tune of Rs. 13,00,001/- Lakhs to family members of each of the deceased employees, the details of payments are as follows:-

S. No.	Deceased worker	Name of Cheque / relation	Name of Bank	Cheque no.	Amount
1	BABU LAL MEENA	VISHESH DEVI/ WIFE	HDFC BANK	000290	1300001.00
2	MANOHAR LAL	MAMTA DEVI /WIFE	HDFC BANK	000289	1300001.00
3	KALU RAM VERMA	MAMTA DEVI BALAI / WIFE	HDFC BANK	000292	1300001.00
4	HIRA LAL GURJAR	GULAB / WIFE	HDFC BANK	000285	1300001.00
5	BAGWAN DAS	JYOTI / WIFE	HDFC BANK	000288	1300001.00
6	KRISHAN KUMAR	SHANKARI / WIFE	HDFC BANK	000293	1300001.00
7	GOKUL HARIJAN	LAXMI DEVI / WIFE	HDFC BANK	000286	1300001.00
				TOTAL	**9100007.00**

क्षेत्रीय अधिकारी
राज्य प्रदूषण नियंत्रण मण्ड
क्षेत्रीय कार्यालय जयपुर (दक्षि०,

The photo copy of the cheques and consent letter received by the family members of the deceased employees are annexed as **Annexure-1.**

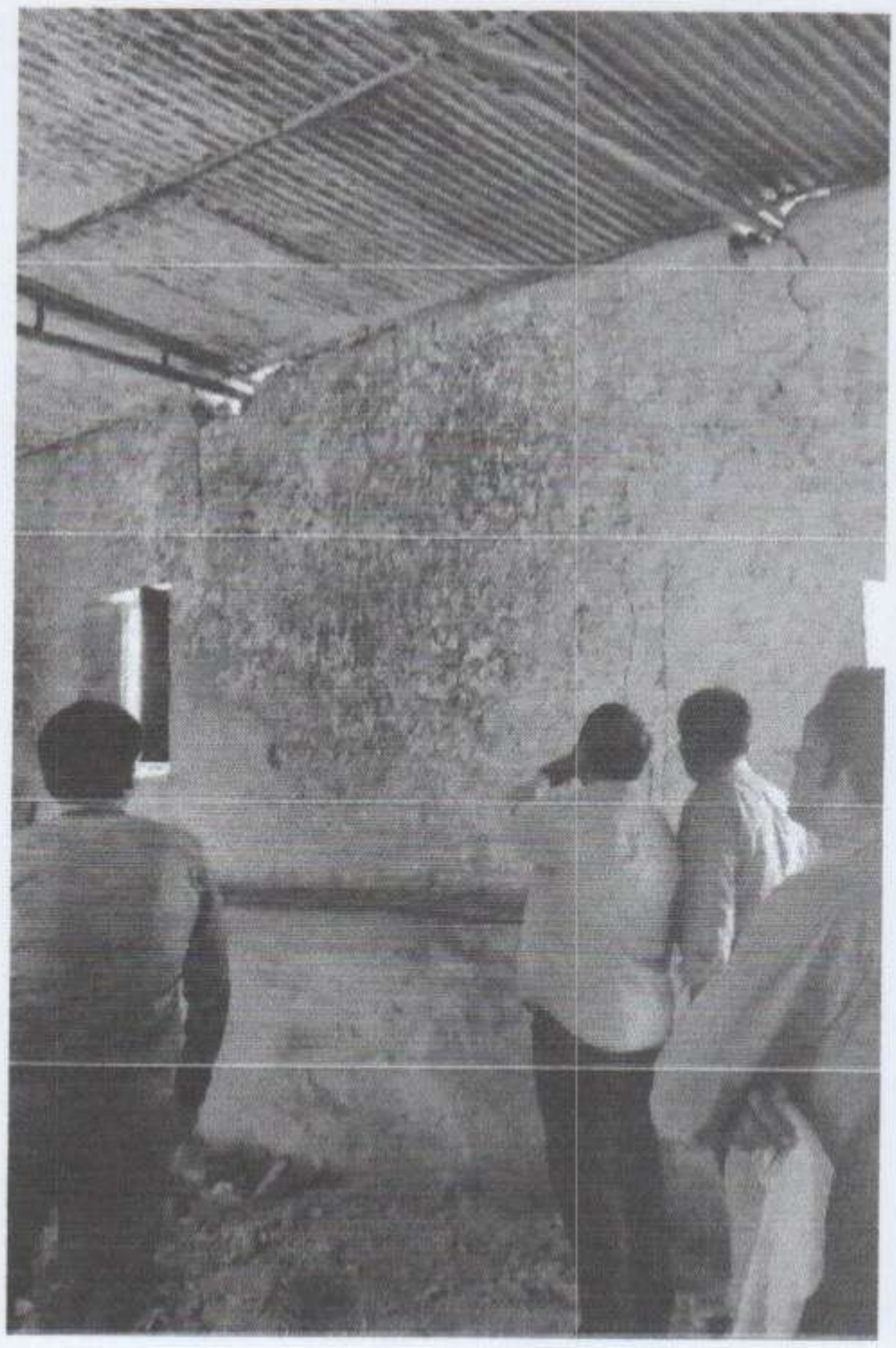
4. That, unit is having valid consent to operate from the Rajasthan State Pollution Control Board valid till 31.12.2027 for manufacturing of the following i.e. Liquid water proofing compounds (Admixtures Curing Compound Bitumen Emulsions), powder water proofing compounds (Admixtures Grouts), Solid water proofing compounds(Oxidized & modified Bitumen) and Water Proofing Membrane. No environmental norms were violated for operation of the unit. The photo copy of the Consent to Operate letter dated 28.04.2023 is annexed as **Annexure-2.**

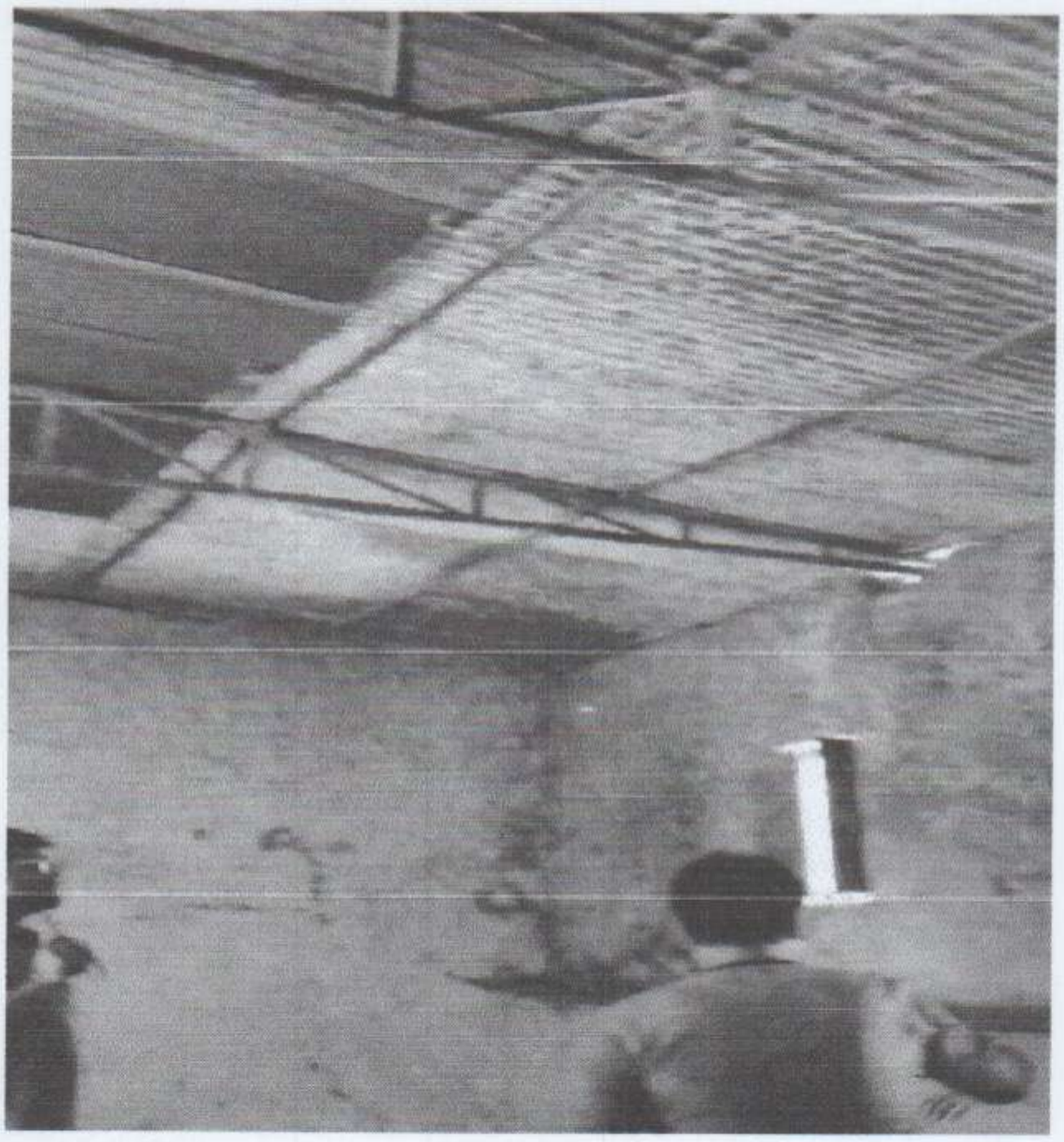
5. That a FIR filled against the unit by the family members of the deceased employees is annexed as **Annexure-3.**

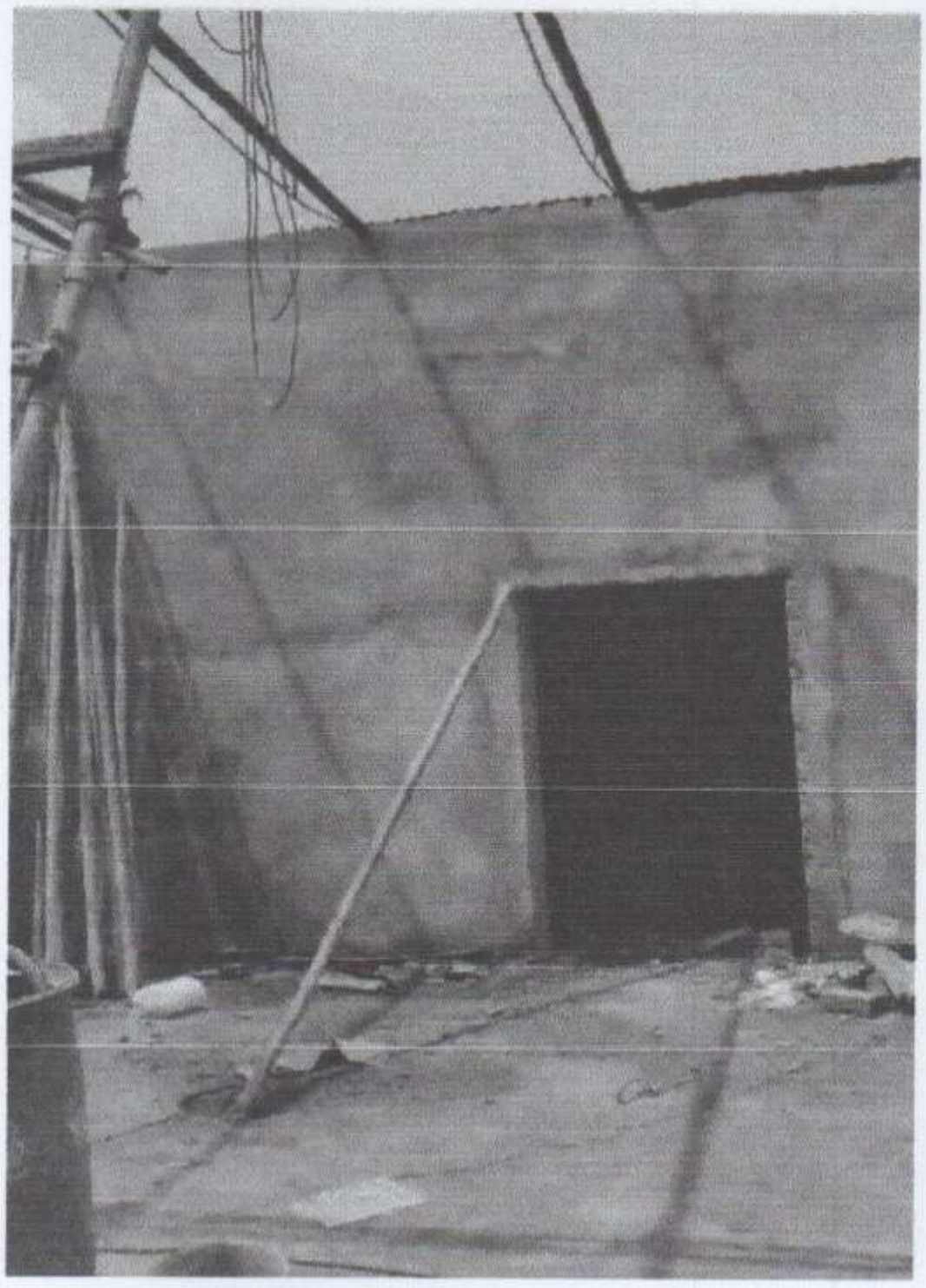
Report is being submitted for kind perusal of Hon'ble Tribunal.

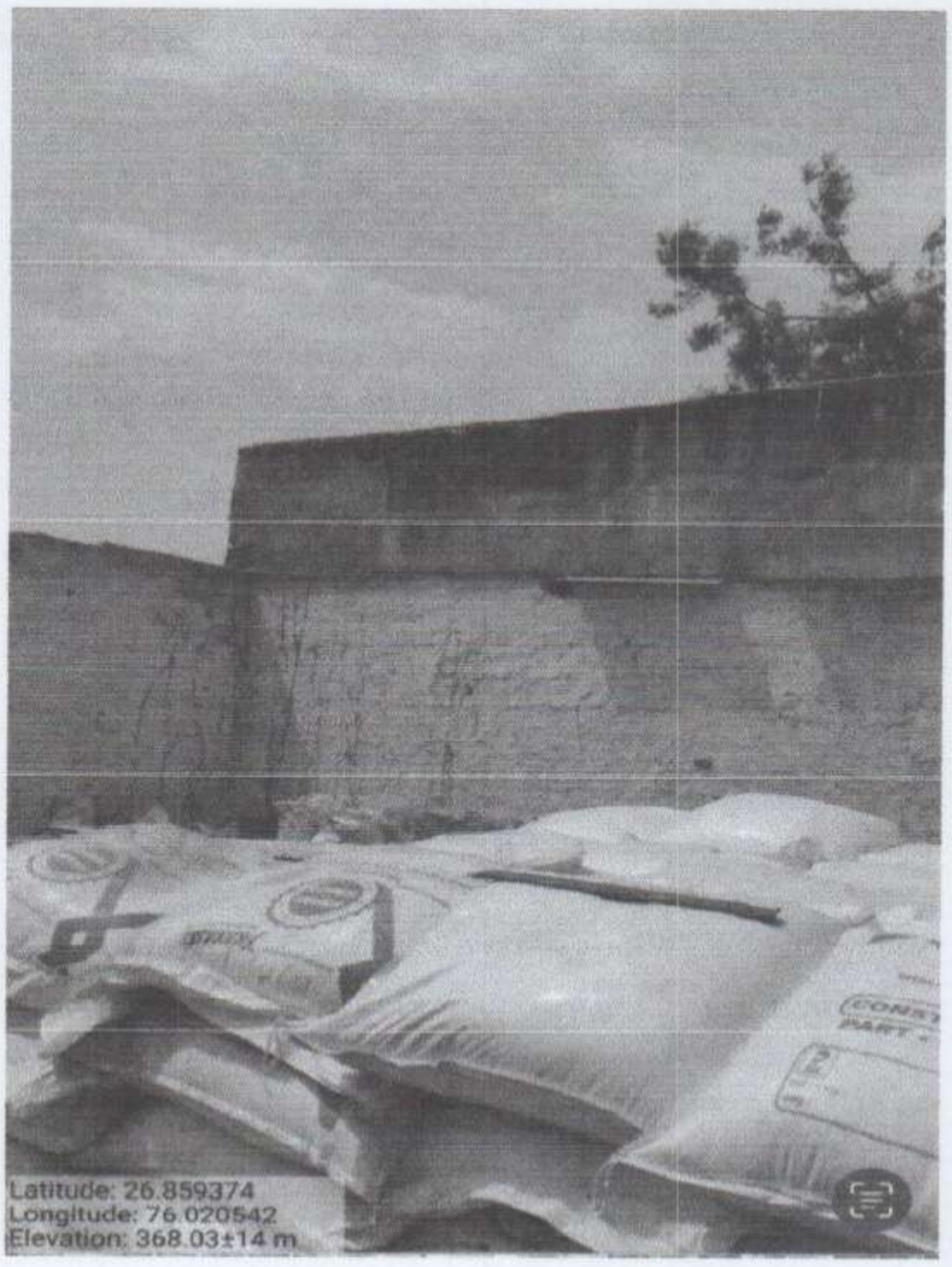
(Neeraj Sharma)
(Regional Officer)
R.S.P.C.B., Jaipur (South)

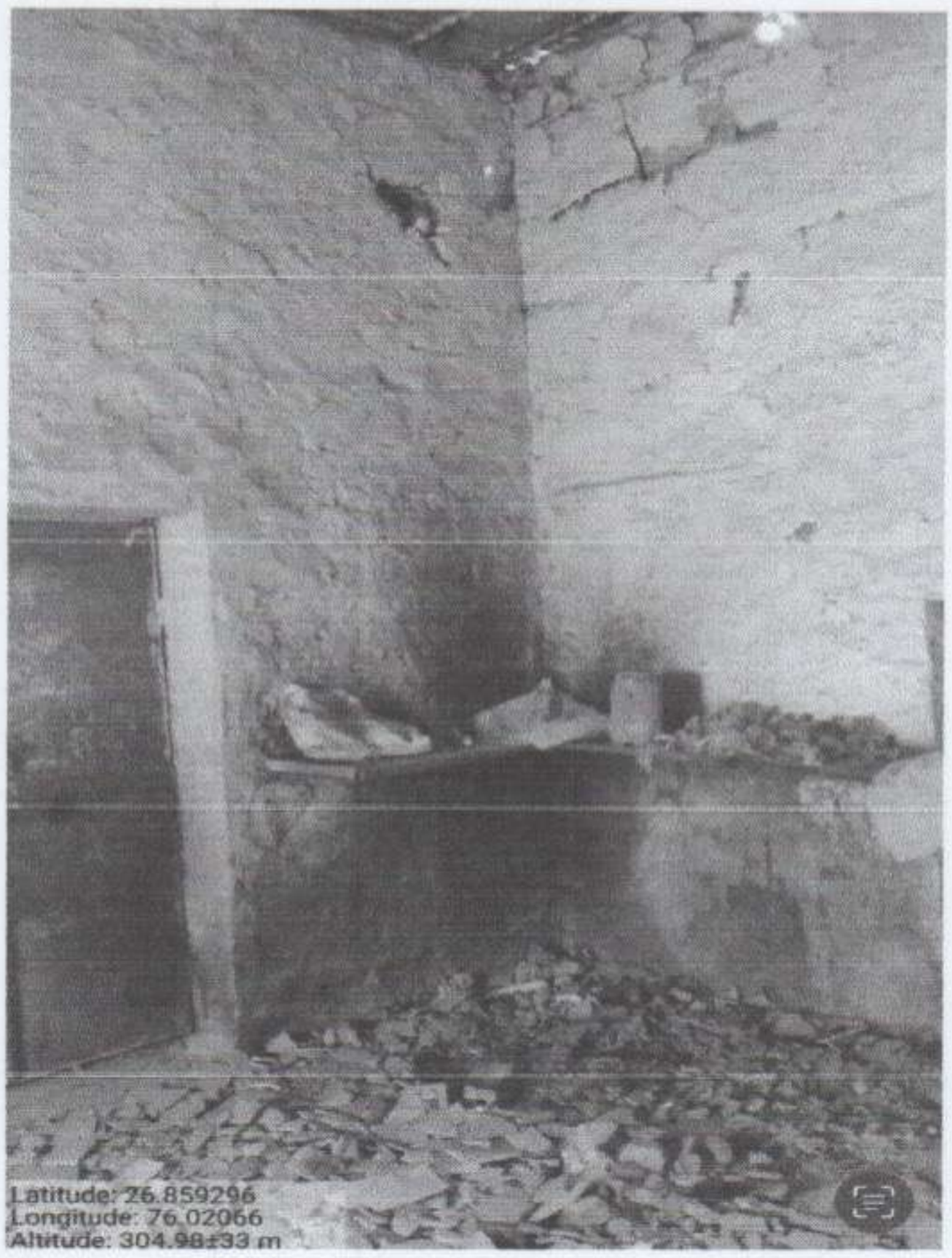
क्षेत्रिय अधिकारी
राज्य प्रदूषण नियंत्रण मण्ड
क्षेत्रिय कार्यालय जयपुर (दक्षि





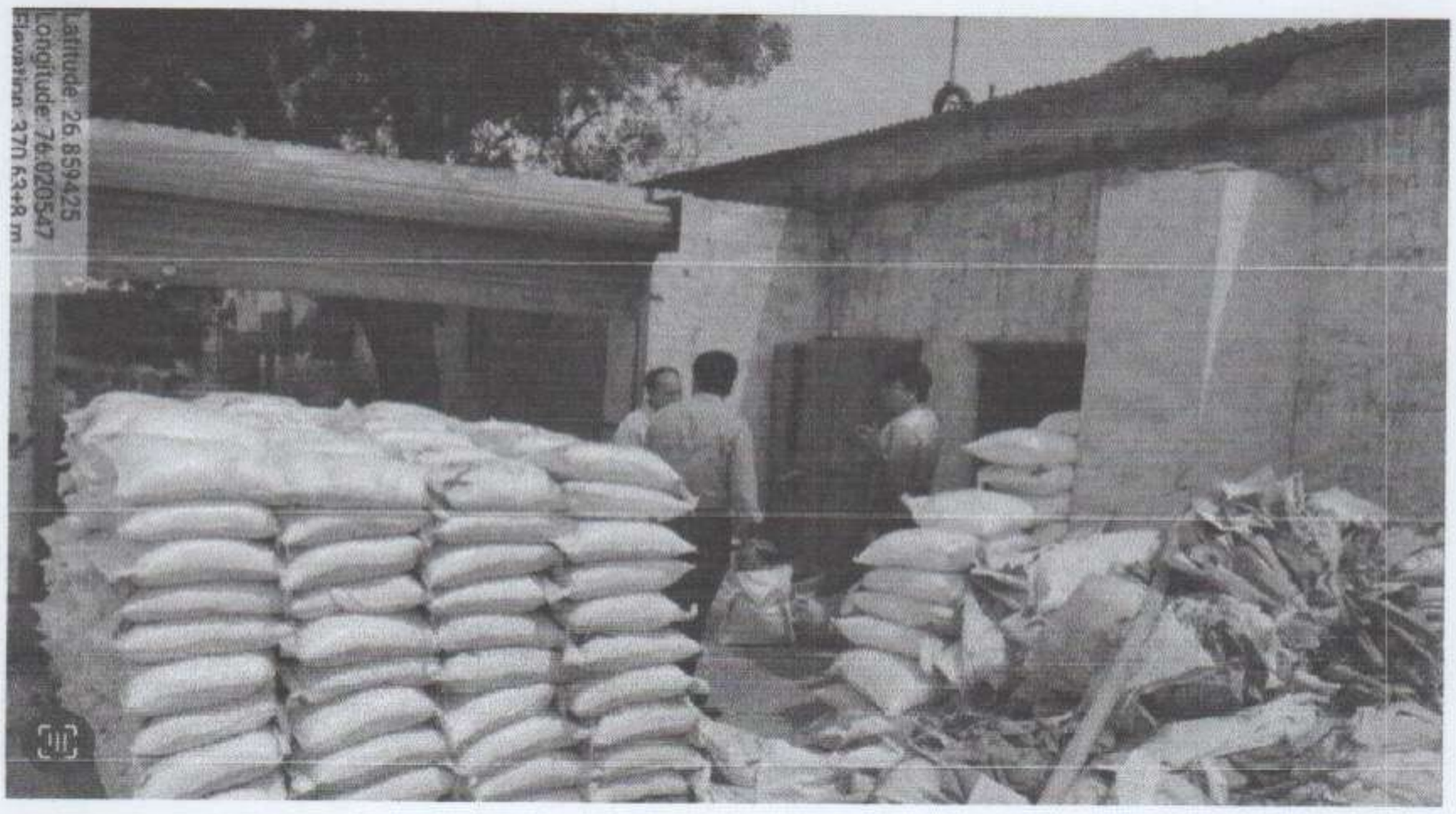



Latitude: 26.859374
Longitude: 76.020542
Elevation: 368.03±14 m


Latitude: 26.859296
Longitude: 76.02066
Altitude: 304.98±33 m

(6)

Latitude: 26.859159
Longitude: 76.020708


Latitude: 26.859425
Longitude: 76.020547

(ANNEX-1)

मैं ममता देवी w/o स्व. मनोहर लाल निवासी ग्राम बैनाड़ा ~~निवासी~~ तहसील बस्सी जिला जयपुर ने अपने पति स्व..... की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्तू फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये पाँच हजार एक सौ मात्र Rs 5122/- Vide Cheque no. 000301 Dated 05/04/2024 Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00 (तेरह लाख एक रूपये) की राशि Vide Cheque No 000284 Dated 29/03/2024 को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है। और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें। मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल माह से मुझे मासिक पेंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं प्रोविडेंट फंड का भुगतान एकमुश्त मेरे बैंक Account में दिया जायेगा एवं भविष्य निधि द्वारा अलग से मासिक पेंशन भी मेरे व मेरे बच्चो के बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की अग्रिम कार्यवाही नहीं चाहते है।

मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता
बेटा
कैलाश चन्दु

सामाजिक कार्यकर्ता

अंगूठे का निशान
ममता देवी

विमलेश कुमावत

(8)

मैं लक्ष्मी देवी w/o स्व. गोकुल हरिजन निवासी ग्राम बेनाड़ा
...निवासी... तहसील बस्सी जिला जयपुर (राज.) ने अपने पति
स्व..... की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग
में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्तु फर्म शालीमार सील एंड टार
प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये छः सौ सड़सठ मात्र
Rs.....667..... Vide Cheque no. .....000300... Dated .....05/04/2024.....
Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00
(तेरह लाख एक रूपये) की राशि Vide Cheque No ...000286..... Dated
.....29/03/2024 को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील
एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है।
और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें।
मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल
माह से मुझे मासिक पेंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य
निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं प्रोविडेंट फंड का भुगतान एकमुश्त मेरे बैंक Ac-
count में दिया जायेगा एवं भविष्य निधि द्वारा अलग से मासिक पेंशन भी मेरे व मेरे बच्चो के
बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की अग्रिम
कार्यवाही नहीं चाहते है।

मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता

विशाल नन्दनी

विमलेश कुमावत

सामाजिक कार्यकर्ता

लक्ष्मी

(9)

मैं श्रीमति गुलाब w/o स्व. हिरालाल गुर्जर निवासी बैनाड़ा ...चिमसी.. तहसील बस्सी जिला जयपुर ने अपने पति स्व..... की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये ...५।५.६७।२.एक सौ मात्र Rs ...5122/- Vide Cheque no. ...000303..... Dated .....05/04/2024..... Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00 (तेरह लाख एक रूपये) की राशि Vide Cheque No .....000285... Dated ...29/03/2024को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है। और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें। मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल माह से मुझे मासिक पेंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं प्रोविडेंट फंड का भुगतान एकमुश्त मेरे बैंक Account में दिया जायेगा एवं भविष्य निधि द्वारा अलग से मासिक पेंशन भी मेरे व मेरे बच्चो के बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की अग्रिम कार्यवाही नहीं चाहते है।

मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता
पुत्र → सूरज गुर्जर

आनुरक्त
सामाजिक कार्यकर्ता

→ पत्नी

विमलेश कुमावत

(10)

मैं शंकरी देवी गुर्जर w/o स्व. कृष्ण कुमार निवासी- ग्राम ...निवासी- बैनाड़ा तहसील बस्सी जयपुर राजस्थान ने अपने पति स्व. कृष्ण कुमार की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये पाच हजार एक सौ मात्र Rs 5122/- Vide Cheque no. 000304 Dated 05/04/2024 Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00 (तेरह लाख एक रूपये) की राशि Vide Cheque No 000293 Dated 29/03/2024 को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है। और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें। मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल माह से मुझे मासिक पेंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं प्रोविडेंट फंड का भुगतान एकमुश्त मेरे बैंक Account में दिया जायेगा एवं भविष्य निधि द्वारा अलग से मासिक पेंशन भी मेरे व मेरे बच्चो के बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की अग्रिम कार्यवाही नहीं चाहते है।

पत्नी
मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता

अनुरक्षक
सामाजिक कार्यकर्ता

शंकरी

विमलेश कुमावत

(11)

मैं श्रीमति विशेष देवी पत्नी स्व. बाबू लाल मीणा निवासी ...निवासी–.. .....ने अपने पति स्व..... की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये दस हजार तीन सौ पच्चीस मात्र Rs .....10926/-Vide Cheque no. ...000305.... Dated .....05/04/2024..... Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00 (तेरह लाख एक रूपये) की राशि Vide Cheque No .....000290..... Dated .....29/03/2024 को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है। और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें। मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल माह से मुझे मासिक पेंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं प्रोविडेंट फंड का भुगतान एकमुश्त मेरे बैंक Account में दिया जायेगा एवं भविष्य निधि द्वारा अलग से मासिक पेंशन भी मेरे व मेरे बच्चो के बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की अग्रिम कार्यवाही नहीं चाहते है।

मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता

विमलेश कुमावत

सत्यापित
सामाजिक कार्यकर्ता

विशेष देवी

मैं श्रीमति ज्योति w/o स्व. भगवान सिंह निवासी ग्राम व पोस्ता ~~निवासी~~ जिला मथुरा उत्तर प्रदेश ने अपने पति स्व. भगवान सिंह की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्तु फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये 7854 (सात हजार आठ सौ चौवन मात्र) Rs 7854 Vide Cheque no. 0000291 Dated 05/04/2024 Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00 (तेरह लाख एक रूपये) की राशि Vide Cheque No 0002928 Dated 29/03/2025 को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है। और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें। मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल माह से मुझे मासिक पेंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं प्रोविडेंट फंड का भुगतान एकमुश्त मेरे बैंक Account में दिया जायेगा एवं भविष्य निधि द्वारा अलग से मासिक पेंशन भी मेरे व मेरे बच्चो के बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की अग्रिम कार्यवाही नहीं चाहते है।

मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता

कार्यालय सामाजिक कार्यकर्ता

विमलेश कुमावत

मैं श्रीमति ममता देवी वलाई w/o कालूराम वलाई निवासी कानोता
निवासी जयपुर ने अपने पति
स्व. कालूराम वलाई की उक्त फर्म शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. के लघु उद्योग में आकस्मिक आग लगने से हुई दुर्घटना में मुत्यु हो जाने पर उक्तु फर्म शालीमार सील एंडु टार प्रोडक्ट्स प्रा. लि. के डॉयरेक्टर्स से मार्च माह 2024 का वेतन रूपये रू. ६५१२ आठ सौमात्र
Rs 7854/- Vide Cheque no. 000202 Dated 05/04/2024
Workers Compensation Act के नियम अनुसार सम्पूर्ण मुवाअजे के बतौर Rs 13,00,001.00 (तेरह लाख एक रूपये) की राशि Vide Cheque No 000292 Dated 29/03/2024 को मैने प्राप्त कर लिय है। अब किसी प्रकार का उक्त फर्म मे शालीमार सील एंड टार प्रोडक्ट्स प्रा. लि. अतिरिक्त राशि बकाया नहीं है। हमें सम्पूर्ण मुआवजा मिल चुका है। और हम भविष्य में किसी भी प्रकार की कानूनी एवं राजकीय अर्चन या बाधा नहीं पहुचायेगें। मुझे ESI विभाग द्वारा रूपये का भुगतान दाह संस्कार खर्च के लिये दिया जा रहा है एवं अप्रैल माह से मुझे मासिक पैंशन मेरे बैंक खाते में दि जाएगी। कम्पनी डायरेक्टर के अनुसार भविष्य निधि की कार्यवाही भी अतिशीघ्र पूर्ण होगी एवं ग्रेच्यूटी का भुगतान एकमुश्त मेरे बैंक Account में दिया जायेगा एवं भविष्य निधि द्वारा मासिक पेंशन मेरे व मेरे बच्चो के बैंक Account में दि जायेगी जिससे हम सभी परिवारजन संतुष्ट है और किसी प्रकार की कार्यवाही नहीं चाहते है।

मृतक के दावेदार का सम्बंध
दावेदार का नाम

पहचान कर्ता
रामलाल

ममता देवी वलाई

(ANNEX-2)

(14)

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2023.04.28 18:50:05 IST
Reason: Self Attested
Location:

Rajasthan

Regional Office Jaipur (S)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar (

Phone: 0141-2068311

Registered

File No : F(Tech)/Jaipur(Bassi)/6(1)/2008-2009/209-210

Order No : 2023-2024/Jaipur (S)/12079 **Date:** Apr 28 2023 6:50PM

Unit Id : 2137

M/s Shalimar Seal & Tar Products (P) Ltd.

BANERA , SHANTIPUR Tehsil:Bassi
District:JAIPUR

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 15/12/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **BANERA MODE SHANTIPUR Tehsil:Bassi District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **31/01/2023** to **31/12/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Liquid water proffing compounds(AdmixturesCuring CopoundBitumen Emulsions)	Product	7,000.00 TON PER ANNUM
powder water proffing compounds(AdmixturesGrouts))	Product	6,000.00 TON PER ANNUM
Solid water proffing compounds(Oxidized & modified Bitumen)	Product	5,500.00 TON PER ANNUM
Water Proofing Membrane	Product	12.00 LAC SQM/YEAR

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

(15)

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2023.04.28 18:50:05 IST
Reason: Self Attested
Location:

Rajasthan

Regional Office Jaipur (S)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur

Phone: 0141-4068311

Registered

File No : F(Tech)/Jaipur(Bassi)/6(1)/2008-2009/209-210

Order No : 2023-2024/Jaipur (S)/12079 **Date:** Apr 28 2023 6:50PM

Unit Id : 2137

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	3.000	NIL	3.000 Septic Tank and Soakpit

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G SET(165KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G SET(25KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

Signature Not Verified
Digitally signed by Anand Kumar Agarwal
Date: 2023.04.28 18:50:05 IST
Reason: Self Attested
Location:

(18)

Regional Office Jaipur (S)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle,
Phone: 0141-2068311

Registered

File No : F(Tech)/Jaipur(Bassi)/6(1)/2008-2009/209-210
Order No : 2023-2024/Jaipur (S)/12079 Date: Apr 28 2023 6:50PM

Unit Id : 2137

6 i. This consent is not evidence for ascertaining entitlement of land.
ii. That this consent does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.
iii. That this consent shall be subject to compliance of any direction or order passed by Hon'ble Supreme Court/HighCourt/National Green Tribunal or any other court of law in the matter.
iv. That the industry shall obtain necessary permissions from competent authority and District Administration for establishment/operation of the plant.
v. That the industry shall obtain all necessary permission from JDA/Jaipur Nagar Nigam/Nagar Parishad/Nagar Palika/Revenue Department/District Administration and other concerning departments for operating the plant.
vi. That any information submitted/mentioned in the consent application form/declaration/affidavit/supporting enclosures if found incorrect later on, shall make the industry liable for legal action under section 42 of the Water Act, 1974 and section 38 of the Air Act, 1981.
vii. That this consent is being issued to industry for project cost of Rs. 498.72 lacs which includes the cost of Land, Building and Plant & Machinery. In case of any increase in capacity or addition/modification/alteration/change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh Consent to Establish/Operate from the Board.
viii. That this consent is being granted for manufacturing of Water proofing compound and membrane under "Red" category as per State Board's categorization dated 02.06.2020.
ix. That unit shall not dig any bore-well or abstract Ground Water without prior permission from the Central Ground Water Authority.
x. The water requirement shall be met from outsourced water supply agencies duly authorized by competent authority only.
xi. That the industry shall provide and maintain water meters at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation, waste water treated and treated waste water recycled and utilized for process/plantation/gardening purposes. The daily record of the meters readings shall be maintained in separate log-book.
xii. That the domestic effluent generated from the industry shall be treated as IS : 2470 (Part-I & II) and the treated effluent shall be disposed through septic tank and soak pit.

Signature Not Verified
Digitally signed by Anand Kumar Agarwal
Date: 2023.04.28 18:50:05 IST
Reason: Self Attested
Location:

17

Rajasthan

Regional Office Jaipur (S)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur
Phone: 0141-4068311

Registered

File No : F(Tech)/Jaipur(Bassi)/6(1)/2008-2009/209-210
Order No : 2023-2024/Jaipur (S)/12079 **Date:** Apr 28 2023 6:50PM

Unit Id : 2137

7 1. That no trade effluent shall be generated from the unit premises and zero discharge status shall be maintained outside the unit premises.
2. That unit shall carry out all activities/operations within covered shed and suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
3. That the unit shall provide adequate stack height and pollution control measures with D.G. set of 25 KVA and 165 KVA. capacity.
4. That the industry shall maintain interlocking of pollution control system/process section, so as to ensure that operation of the process section will happen only with continued operation of the pollution control measures.
5. That the industry shall install separate energy meters at pollution control measures. The Daily record of the energy meter readings shall be maintained in separate log-book and monthly summary shall be submitted to this office.
6. That the unit shall provide display board showing name, address and production capacity of the unit at the entrance of premises.
7. That the industry shall undertake suitable measures for rain water harvesting.
8. That unit shall carryout plantation within the premises in at least 33 % of the total plot area.
9. That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
10. That the industry shall comply with provisions of Hazardous and other Wastes (Management and Trans-boundary) Movement Rules, 2016.
11. That the unit will comply with the standard as prescribe by MOEF Notification No. GSR/826(E) Dated 16.11.2009 with respect to National Ambient Air Quality Standards.
12. That the industry shall not use pet coke/ furnace oil in any process/ service/ utility in compliance to the order dated 17.11.2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke ad furnace oil in the State of Rajasthan.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2023.04.28 18:50:05 IST
Reason: Self Attested
Location:

(18)

Rajasthan

Regional Office Jaipur (S)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur

Phone: 0141-4068311

Registered

File No : F(Tech)/Jaipur(Bassi)/6(1)/2008-2009/209-210

Order No : 2023-2024/Jaipur (S)/12079 **Date: Apr 28 2023 6:50PM**

Unit Id : 2137

8 **i. That this Consent to Operate is liable to be revoked, if any complaint regarding Air, Water or Noise pollution is received and found correct after verification and in case Unit fails to comply with the Guideline & Specific Conditions laid down by the State Board.**

ii. That unit shall apply for obtaining Consent to Operate at least 120 days before the expiry of this Consent or date of commencement of production/ commissioning.

iii. That this Consent is subject to validity of rent/lease agreement submitted by the applicant/project proponent.

iv. That the combined total production of shall not exceed Water Proofing Membrane @ 12 Lac sqm/annum, Liquid Water Proofing Compouds @ 7000 Ton/annum, Powder Water Proofing Compouds @ 6000 Ton/annum, Solid Water Proofing Compouds @ 5,500 Ton/annum.

v. That the unit shall obtain Environmental Clearance from competent authority under EIA Notification dated 14/09/2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14/09/2006.

9 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act.**

10 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

11 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

12 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

13 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

(19)

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2023.04.28 18:50:05 IST
Reason: Self Attested
Location:

Rajasthan

Regional Office Jaipur (S)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur

Phone: 0141-4068311

Registered

File No : F(Tech)/Jaipur(Bassi)/6(1)/2008-2009/209-210

Order No : 2023-2024/Jaipur (S)/12079 **Date:** Apr 28 2023 6:50PM

Unit Id : 2137

14 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

15 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

16 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

17 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur (S)]

(A): **Copy to:-**

1 Master File.

Regional Officer[Jaipur (S)]

(ANNEX-3)

...l value of property stolen(In Rs/-)
...ी हुई संपत्ति का कुल मूल्य(रु में)):

Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी. संख्या)

. First Information contents (Attach separate sheet, if necessary)
(प्रथम सूचना तथ्य(यदि आवश्यक हो , तो अलग पृष्ठ नत्थी करें)):

सेवामें श्रीमान थाना अधिकारी महोदय, पुलिस थाना बस्सी विषय -फैक्ट्री मालिक सुभाष पाराशर के खिलाफ रिपोर्ट दर्ज
कराने के क्रम में महोदय निवेदन है कि मैं राजेश कुमार गुर्जर बैनाड़ा का रहने वाला हूं। मजदूरी करता हूं। मेरे चाचा कृष्ण
कुमार गुर्जर पुत्र रामफूल गुर्जर जो शालीमार फैक्ट्री, शालीमार सेल एंड तार प्रोडक्ट प्राइवेट लिमिटेड में करीब 1820 से
काम कर रहे हैं। मेरे चाचा ने पहले मुझे कई बार मुझे बताया कि फैक्ट्री मालिक सुभाष पाराशर वालर (बाल्बयर) के
मेंनटेंनेंस कराने हेतु कहा गया। परंतु सेठ ने कहा कि आप काम करते रहो, मुझे मेंनटेंनेंस नहीं करवाना है। पूरी मशीनरी
खराब होने बावजूद बार बार कहने पर भी मालिक सुभाष पाराशर द्वारा फैक्ट्री लगी मशीनरी जीर्ण शीर्ण होने बावजूद मेरे
चाचा उसमे काम करते रहे कल दिनांक 23-3-24 को समय करीब 615 पीएम के लगभग फैक्ट्री में काम कर रहे थे कि
अचानक फैक्ट्री में लगे वालर जीर्ण शिर्ण अवस्था में होने के कारण वह फट गया। उसमें से केमिकल में आग लग गई जिसमें
मेरे चाचा कृष्ण कुमार गुर्जर, हीरालाल गुर्जर, बाबूलाल मीणा, गोकुल हरिजन, भगवान सहाय शर्मा जो जल गये जलने से
इनकी मृत्यु हो गई वह शरीर कंकाल अवस्था हो गया एवं मनोहर राम गुर्जर व कालूराम बलाई भी वालर फटने घायल हो
गए थे। जिन्हे S.m.s. में भर्ती कराया गया जिसमें से मनोहर लाल गुर्जर इलाज के दौरान मृत्यु हो गई। वह कालूराम बनाई
इलाज चल रहा है। यह घटना फैक्ट्री मालिक सुभाष पाराशर द्वारा बार-बार कहने के बावजूद फैक्ट्री में लगे बॉलर
(बाल्बयर) का मेंनटेंनेंस नही करवाने व जीर्ण शीर्ण अवस्था होने कारण अधिक गर्म होने वह फट जाने के कारण यह घटना
घटित होकर मेरे चाचा वह अन्य लोग की मृत्यु हुई है। फैक्ट्री मालिक के खिलाफ सख्त कड़ी कड़ी कार्रवाई की जाए। रिपोर्ट
करता हूं। कार्रवाई करने की कृपा करें। प्रार्थी राजेश पुत्र कल्याण साहय गुर्जर जाति गुर्जर निवासी बैनाड़ा थाना बस्सी
जयपुर मोबाइल नंबर 9982945826 2 दिनांक 24-3-2024----------कार्रवाई पुलिस ----------प्रमाणित किया जाता है
कि उपरोक्त लिखित रिपोर्ट श्री राजेश कुमार गुर्जर पुत्र श्री कल्याण सहाय जाति गुर्जर उम्र 33 वर्ष गांव बैनाड़ा थाना बस्सी
जयपुर ने मय मृतक हीरालाल के पुत्र श्री सूरज गुर्जर के मौके पर बमुकाम शालीमार फैक्ट्री बनाड़ा मोड़ के पास मय
एसएचओ के समक्ष पेश की मजमून रिपोर्ट से मामला धारा 304 A आईपीसी का वकू मे आना पाए जाने पर मय एसएचओ
राजीव यदुवंशी CI मौके पर मशरूफ हुआ। एंव असल F.I.r. बदान्त कमलेश कुमार 10992 के वास्ते कायम जुर्म हेतु थाना
पर भिजवाई जाती है। थाना बस्सी जयपुर पूर्व बमुकाम शालीमार फैक्ट्री बैनाड़ा मोड दिनांक 24-03-2024नोट ------
प्रमाणित किया जाता है कि उपरोक्त रिपोर्ट परिवादी श्री राजेश कुमार गुर्जर पुत्र श्री कल्याण सहाय जाति गुर्जर उम्र 33
साल निवासी बैनाड़ा थाना बस्सी जयपुर की बानि कमलेश कुमार 10992 द्वारा थानाअधिकारी द्वारा कार्रवाई पुलिस
लिखी हुई को लाकर पेश की मजमून रिपोर्ट से मामला धारा 304 A आईपीसी का वकु मे आना पाया जाने पर तफ्तीश श्री
राजीव यदुवंशी SHO CI बस्सी के जिम्मे की जाती है जो पूर्व से मौके पर मशरूफ तफ्तीश है। मुकदमा सीसीटीएनएस के
तहत जारी होने पर अंकित किया जाएगा। F.I.r. प्रतियां नियमानुसार जारी की गई। असल f.i.r. आमदा कानि के एसएचओ
साहब के पास मौके पर भिजवाई जाती है।

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at item No. 2.
(की गई कार्यवाही: चूँकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2 में उल्लेख धारा के तहत है):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जाँच के लिए लिया गया):

or (

(2) Directed (Name of I.O.): (जाँच अधिकारी का नाम): Rajeev Yaduvanshi Rank (पद): निरीक्षक

No(सं.): to take up the investigation (को जाँच अपने पास में लेने के लिए निर्देश दिया गया) or

(3) Refused investigation due to (जाँच के लिए) :

or (के कारण इंकार किया, या)

प्रमाणित
थानाधिकारी
पुलिस थाना बस्सी
जयपुर पूर्व

(21)

N.C.R.B.(सृष्टि का अंश का
I.I.F.A.(संशोधित सीमा पहचान)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
(प्रथम सूचना रिपोर्ट)
(धारा 154 दण्ड प्रक्रिया संहिता के तहत)

P.S. (थाना): बस्सी(जयपुर सिटी (पूर्व)) Year (वर्ष): 2024

1. District (जिला): जयपुर सिटी (पूर्व)

2. FIR No. (प्र.सू.रि.सं): 0156 Date and Time of FIR (एफआईआर की तिथि/समय): 24/03/2024 17:11 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धाराएँ)
1	भा द स 1860	304 A

3. (a) Occurrence of offence (अपराध की घटना):

1. Day(दिन): शनिवार
Date From (दिनांक से): 23/03/2024
Date To (दिनांक तक): 23/03/2024
Time Period (समय अवधि): पहर 7
Time From (समय से): 18:15 बजे
Time To (समय तक): 18:15 बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 24/03/2024 Time (समय): 16:57 बजे

(c) General Diary Reference (रोजनामचा संदर्भ) : Entry No. (प्रविष्टि सं.): 029 Date & Time (दिनांक एवं समय) 24/03/2024 16:57.00 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाने से दिशा और दूरी): पश्चिम, 4.13 किमी Beat No. (बीट सं.) : बैनाडा

(b)Address(पता): BANADA SALIMAR FACTORY

(c In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो)

Name of P.S (थाना का नाम): District(State) (जिला (राज्य)):

प्रमाणित
थानाधिकारी
पुलिस थाना बस्सी
जयपुर पूर्व